

Minutes of the Meeting No. 17/16 scheduled on 23.03.2016 (actually held on 08.04.2016) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.16/16 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No M- 306 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Greenply Industries Ltd., New Delhi F.No.01/83/50/527/AM15/DES-IV RLA F.No.05/24/40/201/AM15 Lic. No.0510390622 dated 21.08.2014
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The Committee considered the case as per agenda. Committee decided to defer the case to Deptt. of C&PC (PC Div) to examine the case. The case is re-listed for 27.04.2016.

Case No M- 307 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Greenply Industries Ltd., New Delhi F.No.01/83/50/53/AM16/DES-IV RLA F.No.05/23/40/431/AM15 Lic. No.0510392502 dated 19.12.2014
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (PC Div) to examine the case. The case is re-listed for 27.04.2016.

Case No M- 308 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/641/AM15/DES-IV RLA F. No. 03/94/40/285/AM15 Lic. No. 0310786433 dt.04.07.2014
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. The case is re-listed for 27.04.2016.

Case No M- 309 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/372/AM14/DES-IV RLA F. No. 03/94/40/66/AM14 Lic. No. 0310740469 dt.05.07.2013
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. The case is re-listed for 27.04.2016.

Case No M- 310 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/119/AM14/DES-IV RLA F. No. 03/94/40/724/AM15 Lic. No. 0310790839 dt.07.11.2014
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. The case is re-listed for 27.04.2016.

Case No M- 311 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Avery Dennison, Gurgaon F. No. 01/83/50/248/AM16/DES-IV RLA F. No. 05/23/40/539/AM15 Lic. No. 0510393559 dt.13.03.2015
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The Committee considered the case as per agenda and decided to withdrawn the case as desired by the firm.

Case No M- 312 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/760/AM14/DES-IV RLA F. No. 13/24/40/40/AM14 Lic. No. 1310045463 dated 19.12.2013
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The Committee considered the case as per agenda for amendment in quantity of import item. During the meeting on 04.03.2016, the Committee decided to amend the quantity of import item approved in the meeting No.14/83 dated 27.01.2016 without any other change in the decision taken by NC in its Meeting No. 14/83 dated 27.01.2016, as under:-

Import item as per NC M. No.3/83 dt.07.05.14 with quantity	Import item as per NC M. No.14/83 dt.07.05.14 with quantity	Import items recommended with quantity
2-(2,40Dichlorophenoxy) – Propionic acid (DP-p acid tech) – 0.825 Kg	2-(2,40Dichlorophenoxy) – Propionic acid (DP-p acid tech) – 0.0825 Kg	2-(2,40Dichlorophenoxy) – Propionic acid (DP-p acid tech) – 0.825 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 313 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Chemico Chemicals Pvt. Ltd., Ghaziabad F. No. 01/83/50/572/AM16/DES-IV RLA F. No. 05/23/40/145/AM16 Lic. No. 0510394999 dt.20.07.2015
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The Committee considered the case as per agenda for amendment in description of import item and enhance the quantity of import item. During the meeting on 04.03.2016, the Committee decided to amend the description of import item and enhance the quantity of import item approved in the meeting

No. 13/83 dated 06.01.2016 without any other change in the decision taken by NC in its Meeting No. 13/83 dated 06.01.2016, as under:-

Import item as per AA	Import items as per NC with quantity	Import item recommended
Antimony Concentrate (55% to 62% of Sb content on dry basis) & material weight including moisture 7% -10%	Antimony Concentrate containing 55% to 62% of Sb content – 1.237 Kg	Antimony Concentrate (55% to 62% of Sb content on dry basis) & material weight including moisture 7% -10%– 1.32 Kg. Subject to condition that import item should contain minimum 7% of moisture content.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 314 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/676/AM14/DES-IV RLA F. No. 03/94/40/690/AM14 Lic. No. 0310756682 dt.01.11.2013
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)	Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 315 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/183/AM15/DES-IV RLA F. No. 03/94/40/1031/AM14 Lic. No. 0310770394 dt.14.02.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP/ IPM) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate Main. Total Astromusk Content 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate Main. Total Astromusk Content 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 316 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/732/AM15/DES-IV RLA F. No. 03/94/40/435/AM15 Lic. No. 0310788690 dt.03.09.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP/ IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ Dipropylene Glycol Content 62.5%)	Astromusk IPM (Astromusk in Isopropyl Myristate, Total Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ Dipropylene Glycol Content 62.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 317 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/151/AM15/DES-IV RLA F. No. 03/94/40/1106/AM14 Lic. No. 0310774648 dt.14.03.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)	Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 318 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/287/AM15/DES-IV RLA F. No. 03/94/40/1161/AM14 Lic. No. 0310776071 dt.27.03.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (DEP/ IPM) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate Main. Total Astromusk Content 62.5% Min.)	Astromusk IPM (Astromusk in Isopropyl Myristate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate Main. Total Astromusk Content 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 319 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/726/AM15/DES-IV RLA F. No. 03/94/40/172/AM14 Lic. No. 0310788476 dt.27.08.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP/ IPM/BB) (Astromusk in Diethyl Phthalate / Isopropyl Myristate/ Benzyl Benzoate Astromusk Content 62.5% Min.)	Astromusk IPM (Astromusk in Isopropyl Myristate, Total Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM/BB) (Astromusk in Diethyl Phthalate / Isopropyl Myristate/ Benzyl Benzoate Astromusk Content 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 320 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/723/AM15/DES-IV RLA F. No. 03/94/40/403/AM15 Lic. No. 0310788288 dt.22.08.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)	Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content 62.5% Min.)	Astromusk (DEP/IPM/BB/ DPG) (Astromusk in Diethyl Phthalate/ Isopropyl Myristate/ Benzyl Benzoate/ /Dipropylene Glycol Content 62.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 321 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/722/AM15/DES-IV RLA F. No. 03/94/40/276/AM15 Lic. No. 0310788322 dt.25.08.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (DEP/ IPM/BB/ DPG) (Astromusk in diethyl Phthalate/ Isopropyl Myristate/ Benzyl benzoate/ Dipropylene Glycol Content 62.5%)	Astromusk IPM (Astromusk in Isopropyl Myristate, Total Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM/BB/ DPG) (Astromusk in diethyl Phthalate/ Isopropyl Myristate/ Benzyl benzoate/ Dipropylene Glycol Content 62.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 322 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/187/AM15/DES-IV RLA F. No. 03/94/40/1164/AM14 Lic. No. 0310775539 dt.24.03.2014
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (IPM/BB/ DEP/DPG) (Astromusk in Isopropyl Myristate/ Benzyl Benzoate/ Diethyl Phthalate/Dipropylene Glycol Content 62.5%)	Astromusk (BB) (Astromusk in Benzyl Benzoate. Total Astromusk Content 62.5% Min.)	Astromusk (IPM/BB/ DEP/DPG) (Astromusk in Isopropyl Myristate/ Benzyl Benzoate/ Diethyl Phthalate/Dipropylene Glycol Content 62.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 323 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/761/AM14/DES-IV RLA F. No. 03/94/40/565/AM14 Lic. No. 0310752461 dt.07.10.2013
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The Committee considered the case as per agenda for amendment in description of export item. During the meeting on 04.03.2016, the Committee decided to amend the description of export item approved in the meeting No. 15/83 dated 07.01.2015 without any other change in the decision taken by NC in its Meeting No. 15/83 dated 07.01.2015, as under:-

Export item as per AA	Export item as per NC	Export item required
Astromusk (DEP/ IPM/BB) (Astromusk in Diethyl Phthalate / Isopropyl Myristate/ Benzyl Benzoate Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM/BB) (Astromusk in Isopropyl Myristate Benzyl Benzoate Total Astromusk Content 62.5% Min.)	Astromusk (DEP/ IPM/BB) (Astromusk in Diethyl Phthalate / Isopropyl Myristate/ Benzyl Benzoate Astromusk Content 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 324 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Chemcon Speciality Chemicals P. Ltd., Baroda F. No. 01/83/50/761/AM14/DES-IV RLA F. No. 34/24/40/316/AM13 Lic. No. 0810124724 dt.12.09.13
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. The case is re-listed for 27.04.2016.

Case No M- 325 NC No.17/16 Dated 23.03.2016 (held on 08.04.2016)	M/s. Rossari Biotech Ltd., Mumbai F. No. 01/83/50/336/AM15/DES-IV RLA F. No. 08/95/40/707/AM15 Lic. No. 0310793718 dt.09.02.2015
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The Committee considered the case as per agenda for amendment in quantity of import item. During the meeting on 04.03.2016, the Committee decided to amend the quantity of import item approved in the meeting No. 08/83 dated 16.09.2015 without any other change in the decision taken by NC in its Meeting No. 08/83 dated 16.09.2015, as under:-

Import item as per NC with quantity	Import item recommended
Saturated Acyclic Organic Acid (Methane Carboxylic Acid / Glacial Acetic Acid – 0.503 Kg.	Saturated Acyclic Organic Acid (Methane Carboxylic Acid / Glacial Acetic Acid – 0.530 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/83-ALC1/2015 MEETING DATE : 23.03.2016

1	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:27.04.2016
	Decision :The case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. Reminder to Secretary (M/o Coal) to be issued. The case is re-listed for 27.04.2016.			
2	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:27.04.2016
	Decision :The Comments considered the case as per agenda and observed that technical comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. Reminder to Secretary, M/O Mines to be issued. The case is re-listed for 27.04.2016.			
3	Case No.:3/10/83-ALC1/2014	Party Name:MERINO PANEL PRODUCTS LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00233/AM15/	RLA File :02/21/040/00012/AM13/	Lic.No/Date:0210176701 19.04.2012	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 30.06.2015.			
4	Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014, 14.7.2014 and 14.01.2016. The case is re-listed for 27.04.2016.			
5	Case No.:8/9/83-ALC1/2015	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00542/AM16/	RLA File :05/23/040/00033/AM13/	Lic.No/Date:0510325623 23.05.2012	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. Further reminder to RA to be			

issued. The case is re-listed for 27.04.2016.

	Case No.:40/47/83-ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
6	HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:27.04.2016
	Decision :D/L dated 04.03.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

	Case No.:47/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:
7	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:33/5/83-ALC1/2013	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:
8	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:3/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
9	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to RA, Goa issued on 28.10.2014. Further reminder to RA to be issued. The case is re-listed for 27.04.2016.			

10	Case No.:17/17/83-ALC1/2013	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:27.04.2016
	Decision :D/L dated 29.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

11	Case No.:53/17/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda. The Deptt. of C&PC (PC Div) (OPS) has requested to forward a copy of application to them for further examination of the case. U.O. issued on18.01.2016 and reminder on 16.02.2016. The case is re-listed for 27.04.2016.			

12	Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter was issued for hard copy on 17.4.2014 and 11.7.2014. Reminder to RA issued by E-mail issued on 28.10.2014. Further reminder to RA to be issued. The case is re-listed for 27.04.2016.			

13	Case No.:92/17/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date:0310734662 16.05.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

14	Case No.:23/17/83-ALC1/2013	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:27.04.2016
	Decision :D/L dated 29.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

	Case No.:27/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date:0810121378 24.05.2013	Defer Date:
15	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	Case No.:20/26/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00343/AM14/	RLA File :03/94/040/00170/AM14/	Lic.No/Date:0310736370 03.06.2013	Defer Date:
16	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	Case No.:13/21/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00299/AM14/	RLA File :10/24/040/00021/AM14/	Lic.No/Date:1010053953 02.07.2013	Defer Date:
17	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of DBT on 17.10.2013.			
	Case No.:71/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00394/AM14/	RLA File :08/24/040/00098/AM14/	Lic.No/Date:0810122586 05.07.2013	Defer Date:
18	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not furnish the copy of Central excise Data duty certified by the Central Excise vide this Directorate letter dated 22.01.2014 and reminder dated 11.07.2014.			
	Case No.:37/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00196/AM16/	RLA File :17/24/040/00048/AM14/	Lic.No/Date:1710005442 11.07.2013	Defer Date:
19				

Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

20	Case No.:14/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00253/AM16/	RLA File :17/24/040/00051/AM14/	Lic.No/Date:1710005443 11.07.2013	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 04.08.2015.				

21	Case No.:98/26/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:27.04.2016
Decision :D/L dated 29.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.				

22	Case No.:46/26/83-ALC1/2013	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date:0310744875 12.08.2013	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

23	Case No.:99/26/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/	Lic.No/Date:0810123892 16.08.2013	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals				

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

24	Case No.:43/30/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00505/AM14/	RLA File :30/24/040/00023/AM14/	Lic.No/Date:3010096547 03.09.2013	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.				

25	Case No.:7/30/83-ALC1/2013	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00469/AM14/	RLA File :08/24/040/00247/AM14/	Lic.No/Date:0810124522 05.09.2013	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

26	Case No.:46/30/83-ALC1/2013	Party Name:EMAMI BIOTECH LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DC (MSME) on 25.07.2014.				

27	Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

28	Case No.:2/34/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00537/AM14/	RLA File :08/24/040/00287/AM14/	Lic.No/Date:0810125252 30.09.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

29	Case No.:7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:27.04.2016
	Decision :D/L dated 29.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

30	Case No.:65/34/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00600/AM14/	RLA File :34/24/040/00161/AM14/	Lic.No/Date:3410038103 03.10.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

31	Case No.:1/34/83-ALC1/2013	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00536/AM14/	RLA File :08/24/040/00299/AM14/	Lic.No/Date:0810125589 11.10.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

32	Case No.:12/34/83-ALC1/2013	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
33	Case No.:1/36/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date:0810126609 22.11.2013	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not furnish the copy of Central Excise Data vide DGFT letter dated 16.09.14 and reminder on 28.01.2016.			
34	Case No.:39/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00734/AM14/	RLA File :31/83/040/00089/AM14/	Lic.No/Date:3110061139 22.11.2013	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 19.05.2015.			
35	Case No.:5/12/83-ALC1/2014	Party Name:BASE METAL CHEMICALS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00404/AM15/	RLA File :34/21/040/00291/AM14/	Lic.No/Date:3410038795 23.12.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
36	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:27.04.2016

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
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37	Case No.:85/5/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00324/AM16/	RLA File :02/24/040/00172/AM14/	Lic.No/Date:0210198710 10.01.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

38	Case No.:59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

39	Case No.:6/2/83-ALC1/2014	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 12.12.2014.			

40	Case No.:56/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

41	Case No.:36/2/83-ALC1/2014	Party Name:LA-DE MURE	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00961/AM14/	RLA File :05/23/040/00469/AM14/	Lic.No/Date:0510379099 12.02.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
42	Case No.:69/8/83-ALC1/2014	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00205/AM15/	RLA File :03/94/040/01029/AM14/	Lic.No/Date:0310770353 14.02.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 18.05.2015.			
43	Case No.:31/2/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date:1010056981 18.02.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 18.05.2015.			
44	Case No.:30/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00955/AM14/	RLA File :08/24/040/00525/AM14/	Lic.No/Date:0810129078 21.02.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
45	Case No.:42/8/83-ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00178/AM15/	RLA File :08/24/040/00543/AM14/	Lic.No/Date:0810129434 06.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision.			

Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

46	Case No.:21/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00157/AM15/	RLA File :08/24/040/00549/AM14/	Lic.No/Date:0810129473 10.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

47	Case No.:85/8/83-ALC1/2014	Party Name:A.G.MULTIPACK,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00221/AM15/	RLA File :56/24/040/00045/AM14/	Lic.No/Date:5610003816 10.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

48	Case No.:68/8/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00204/AM15/	RLA File :03/95/040/01011/AM14/	Lic.No/Date:0310774612 14.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

49	Case No.:14/8/83-ALC1/2014	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00150/AM15/	RLA File :03/94/040/00946/AM14/	Lic.No/Date:0310774815 18.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
50	Case No.:40/8/83-ALC1/2014	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00176/AM15/	RLA File :08/24/040/00563/AM14/	Lic.No/Date:0810129823 20.03.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
51	Case No.:7/8/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00143/AM15/	RLA File :34/24/040/00312/AM14/	Lic.No/Date:3410039637 24.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
52	Case No.:64/8/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00200/AM15/	RLA File :08/24/040/00571/AM14/	Lic.No/Date:0810129933 24.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

53	Case No.:28/8/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00164/AM15/	RLA File :02/24/040/00228/AM14/	Lic.No/Date:0210201738 28.03.2014	Defer Date:27.04.2016
	Decision :D/L dated 16.07.2015 issued by DIPP. The case is re-listed for 27.04.2016.			

54	Case No.:29/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00165/AM15/	RLA File :08/24/040/00495/AM14/	Lic.No/Date:0810130139 31.03.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

55	Case No.:33/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00169/AM15/	RLA File :03/95/040/00123/AM14/	Lic.No/Date:0310776584 01.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

56	Case No.:34/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00170/AM15/	RLA File :03/95/040/00933/AM14/	Lic.No/Date:0310776563 01.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

57	Case No.:52/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00188/AM15/	RLA File :03/95/040/00886/AM14/	Lic.No/Date:0310776574 01.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

58	Case No.:84/8/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00220/AM15/	RLA File :33/24/040/00018/AM14/	Lic.No/Date:3310029392 01.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

59	Case No.:78/8/83-ALC1/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00214/AM15/	RLA File :02/24/040/00226/AM14/	Lic.No/Date:0210202206 07.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

60	Case No.:49/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00279/AM15/	RLA File :03/95/040/00013/AM15/	Lic.No/Date:0310778052 11.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

61	Case No.:11/4/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00116/AM15/	RLA File :15/24/040/00001/AM15/	Lic.No/Date:1510021718 22.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

62	Case No.:77/10/83-ALC1/2014	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00307/AM15/	RLA File :09/24/040/00565/AM14/	Lic.No/Date:0910059868 25.04.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

63	Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
64	Case No.:14/10/83-ALC1/2014	Party Name: BURDA DRUCK INDIA PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status: Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
65	Case No.:50/7/83-ALC1/2015	Party Name:GSC, GLASS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status: Case Deferred
	HQ File :01/83/050/00464/AM16/	RLA File :05/23/040/00035/AM15/	Lic.No/Date:0510386561 15.05.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
66	Case No.:96/7/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status: Case Deferred
	HQ File :01/83/050/00510/AM16/	RLA File :05/24/040/00065/AM15/	Lic.No/Date:0510386774 19.05.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
67	Case No.:65/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status: Case Approved
	HQ File :01/83/050/00472/AM15/	RLA File :17/24/040/00009/AM15/	Lic.No/Date:1710005814 20.05.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
68	Case No.:33/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status: Case Approved
	HQ File :01/83/050/00263/AM15/	RLA File :08/24/040/00467/AM14/	Lic.No/Date:0810131488 21.05.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

69	Case No.:98/7/83-ALC1/2015	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00512/AM16/	RLA File :05/23/040/00073/AM15/	Lic.No/Date:0510387216 23.05.2014	Defer Date:27.04.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.				

70	Case No.:54/17/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00848/AM16/	RLA File :15/24/040/00006/AM15/	Lic.No/Date:1510021976 03.06.2014	Defer Date:27.04.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.				

71	Case No.:74/10/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00304/AM15/	RLA File :08/24/040/00057/AM15/	Lic.No/Date:0810132157 04.06.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

72	Case No.:75/10/83-ALC1/2014	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00305/AM15/	RLA File :08/24/040/00014/AM15/	Lic.No/Date:0810132165 05.06.2014	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the				

work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

73	Case No.:42/10/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00272/AM15/	RLA File :04/24/040/00049/AM15/	Lic.No/Date:0410158486 06.06.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

74	Case No.:64/11/83-ALC1/2014	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00377/AM15/	RLA File :34/24/040/00048/AM15/	Lic.No/Date:3410040212 06.06.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

75	Case No.:43/10/83-ALC1/2014	Party Name:BANARAS BEADS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:27.04.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 11.04.2016. The case is re-listed for 27.04.2016.			

76	Case No.:33/13/83-ALC1/2014	Party Name:HYDERABAD PIGMENTS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00440/AM15/	RLA File :09/24/040/00112/AM15/	Lic.No/Date:0910060410 10.06.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

77	Case No.:54/18/83-ALC1/2014	Party Name:RALLIS INDIA LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00743/AM15/	RLA File :03/95/040/00119/AM15/	Lic.No/Date:0310786726 11.07.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

78	Case No.:56/18/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00745/AM15/	RLA File :02/24/040/00048/AM15/	Lic.No/Date:0210204470 14.07.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

79	Case No.:4/10/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

80	Case No.:11/18/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00700/AM15/	RLA File :03/95/040/00413/AM15/	Lic.No/Date:0310787952 12.08.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

81	Case No.:15/18/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00704/AM15/	RLA File :02/24/040/00095/AM15/	Lic.No/Date:0210204815 19.08.2014	Defer Date:27.04.2016
	Decision :D/L dated 02.02.2016 issued by Deptt. of IPP. The case is re-listed for 27.04.2016.			

82	Case No.:23/18/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00712/AM15/	RLA File :03/95/040/00427/AM15/	Lic.No/Date:0310788129 19.08.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

83	Case No.:12/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00251/AM16/	RLA File :17/24/040/00055/AM15/	Lic.No/Date:1710005897 22.08.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

84	Case No.:57/18/83-ALC1/2014	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00746/AM15/	RLA File :07/24/040/00173/AM15/	Lic.No/Date:0710106582 27.08.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 20.04.2015.			

85	Case No.:1/14/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00487/AM15/	RLA File :02/24/040/00109/AM15/	Lic.No/Date:0210204885 29.08.2014	Defer Date:27.04.2016
	Decision :Reply to D/L sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued			

on 17.03.2016. The case is re-listed for 27.04.2016.

86	Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

87	Case No.:85/18/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00774/AM15/	RLA File :10/24/040/00045/AM15/	Lic.No/Date:1010058769 03.09.2014	Defer Date:27.04.2016
	Decision :D/L dated 05.04.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			

88	Case No.:7/14/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

89	Case No.:81/10/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00311/AM15/	RLA File :03/94/040/00468/AM15/	Lic.No/Date:0310788930 09.09.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

90	Case No.:82/10/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00312/AM15/	RLA File :04/24/040/00148/AM15/	Lic.No/Date:0410159374 11.09.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

91	Case No.:83/10/83-ALC1/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00313/AM15/	RLA File :07/24/040/00213/AM15/	Lic.No/Date:0710106652 12.09.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

92	Case No.:31/18/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00720/AM15/	RLA File :03/95/040/00185/AM15/	Lic.No/Date:0310789250 16.09.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.03.2015.			

93	Case No.:43/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00282/AM16/	RLA File :17/24/040/00066/AM15/	Lic.No/Date:1710005914 19.09.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

94	Case No.:4/1/83-ALC1/2015	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00004/AM16/	RLA File :03/95/040/00515/AM15/	Lic.No/Date:0310789579 23.09.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 28.05.2015.			

95	Case No.:44/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00283/AM16/	RLA File :17/24/040/00078/AM15/	Lic.No/Date:1710005918 26.09.2014	Defer Date:

Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

96	Case No.:9/14/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00495/AM15/	RLA File :33/24/040/00012/AM15/	Lic.No/Date:3310030097 30.09.2014	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 03.06.2015.				

97	Case No.:2/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00241/AM16/	RLA File :17/24/040/00079/AM15/	Lic.No/Date:1710005925 30.09.2014	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

98	Case No.:18/18/83-ALC1/2014	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00707/AM15/	RLA File :05/23/040/00292/AM15/	Lic.No/Date:0510391463 07.10.2014	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 01.06.2015.				

99	Case No.:20/18/83-ALC1/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00709/AM15/	RLA File :05/23/040/00279/AM15/	Lic.No/Date:0510391448 07.10.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/38/2015-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

100	Case No.:1/1/83-ALC1/2015	Party Name:NANDAN PETROCHEM LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00001/AM16/	RLA File :03/95/040/00486/AM15/	Lic.No/Date:0310790331 17.10.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 21.05.2015.			

101	Case No.:52/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00291/AM16/	RLA File :17/24/040/00095/AM15/	Lic.No/Date:1710005944 20.10.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

102	Case No.:66/18/83-ALC1/2014	Party Name:EXPORTS INTERNATIONAL CORP	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00755/AM15/	RLA File :29/21/040/00013/AM15/	Lic.No/Date:2910025170 21.10.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 20.01.2016.			

103	Case No.:4/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00243/AM16/	RLA File :17/24/040/00097/AM15/	Lic.No/Date:1710005946 21.10.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

104	Case No.:3/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00242/AM16/	RLA File :17/24/040/00102/AM15/	Lic.No/Date:1710005952 28.10.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
105	Case No.:27/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00266/AM16/	RLA File :17/24/040/00104/AM15/	Lic.No/Date:1710005954 28.10.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
106	Case No.:23/16/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00608/AM15/	RLA File :03/95/040/00584/AM15/	Lic.No/Date:0310790581 29.10.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
107	Case No.:34/1/83-ALC1/2015	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00034/AM16/	RLA File :03/94/040/00593/AM15/	Lic.No/Date:0310790683 31.10.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
108	Case No.:71/7/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00485/AM16/	RLA File :03/94/040/00687/AM15/	Lic.No/Date:0310790727 03.11.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
109	Case No.:17/1/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00017/AM16/	RLA File :02/24/040/00159/AM15/	Lic.No/Date:0210205135 10.11.2014	Defer Date:27.04.2016
	Decision :Reply to D/L sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			
110	Case No.:4/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00418/AM16/	RLA File :17/24/040/00124/AM15/	Lic.No/Date:1710005977 12.11.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 04.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
111	Case No.:18/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00432/AM16/	RLA File :17/24/040/00117/AM15/	Lic.No/Date:1710005971 12.11.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

112	Case No.:18/1/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00018/AM16/	RLA File :02/24/040/00154/AM15/	Lic.No/Date:0210205160 14.11.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 22.06.2015.			

113	Case No.:2/14/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00488/AM15/	RLA File :04/24/040/00214/AM15/	Lic.No/Date:0410159758 17.11.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

114	Case No.:32/1/83-ALC1/2015	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00032/AM16/	RLA File :03/94/040/00764/AM15/	Lic.No/Date:0310791181 18.11.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

115	Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

116	Case No.:8/1/83-ALC1/2015	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00008/AM16/	RLA File :05/23/040/00317/AM15/	Lic.No/Date:0510392073 19.11.2014	Defer Date:

	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.07.2015.			
117	Case No.:25/16/83-ALC1/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00610/AM15/	RLA File :34/24/040/00211/AM15/	Lic.No/Date:3410040704 21.11.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 25.06.2015.			
118	Case No.:10/14/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
119	Case No.:19/1/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00019/AM16/	RLA File :02/24/040/00165/AM15/	Lic.No/Date:0210205219 24.11.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			
120	Case No.:26/1/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00026/AM16/	RLA File :05/23/040/00361/AM15/	Lic.No/Date:0510392160 26.11.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			
121	Case No.:25/1/83-ALC1/2015	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00025/AM16/	RLA File :05/23/040/00334/AM15/	Lic.No/Date:0510392242 02.12.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

122	Case No.:9/1/83-ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00009/AM16/	RLA File :05/23/040/00396/AM15/	Lic.No/Date:0510392276 03.12.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
123	Case No.:44/1/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00044/AM16/	RLA File :05/23/040/00399/AM15/	Lic.No/Date:0510392288 04.12.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 24.06.2015.			
124	Case No.:30/1/83-ALC1/2015	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00030/AM16/	RLA File :03/94/040/00844/AM15/	Lic.No/Date:0310791868 10.12.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
125	Case No.:52/1/83-ALC1/2015	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00052/AM16/	RLA File :02/24/040/00182/AM15/	Lic.No/Date:0210205337 15.12.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 23.06.2015.			
126	Case No.:6/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00420/AM16/	RLA File :17/24/040/00128/AM15/	Lic.No/Date:1710006010 24.12.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 04.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.:23/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00437/AM16/	RLA File :17/24/040/00154/AM15/	Lic.No/Date:1710006011 24.12.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
128	Case No.:5/16/83-ALC1/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00590/AM15/	RLA File :02/24/040/00176/AM15/	Lic.No/Date:0210205393 29.12.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
129	Case No.:25/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00439/AM16/	RLA File :17/24/040/00156/AM15/	Lic.No/Date:1710006017 30.12.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
130	Case No.:6/16/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date:0910061467 31.12.2014	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
131	Case No.:2/18/83-ALC1/2014	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00691/AM15/	RLA File :05/24/040/00475/AM15/	Lic.No/Date:0510392726 07.01.2015	Defer Date:27.04.2016

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.		
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132	Case No.:19/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00433/AM16/	RLA File :17/24/040/00161/AM15/	Lic.No/Date:1710006023 12.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

133	Case No.:5/5/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00244/AM16/	RLA File :02/24/040/00200/AM15/	Lic.No/Date:0210205447 14.01.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

134	Case No.:21/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00435/AM16/	RLA File :17/24/040/00165/AM15/	Lic.No/Date:1710006028 16.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

135	Case No.:22/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00436/AM16/	RLA File :17/24/040/00163/AM15/	Lic.No/Date:1710006026 16.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
136	Case No.:24/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00438/AM16/	RLA File :17/24/040/00168/AM15/	Lic.No/Date:1710006030 19.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
137	Case No.:5/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00419/AM16/	RLA File :17/24/040/00174/AM15/	Lic.No/Date:1710006036 20.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
138	Case No.:12/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00426/AM16/	RLA File :17/24/040/00171/AM15/	Lic.No/Date:1710006033 20.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

139	Case No.:16/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00430/AM16/	RLA File :17/24/040/00173/AM15/	Lic.No/Date:1710006035 20.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

140	Case No.:74/5/83-ALC1/2015	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00313/AM16/	RLA File :03/94/040/00950/AM15/	Lic.No/Date:0310793157 21.01.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 16.09.2015.			

141	Case No.:13/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00427/AM16/	RLA File :17/24/040/00181/AM15/	Lic.No/Date:1710006041 21.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

142	Case No.:17/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00431/AM16/	RLA File :17/24/040/00176/AM15/	Lic.No/Date:1710006038 21.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

143	Case No.:81/18/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00770/AM15/	RLA File :30/24/040/00050/AM15/	Lic.No/Date:3010103352 28.01.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.09.2015.			

144	Case No.:86/18/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00775/AM15/	RLA File :04/24/040/00267/AM15/	Lic.No/Date:0410160087 30.01.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

145	Case No.:70/5/83-ALC1/2015	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00309/AM16/	RLA File :03/94/040/00886/AM15/	Lic.No/Date:0310793545 03.02.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 10.03.2016. The case is re-listed for 27.04.2016.			

146	Case No.:9/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00423/AM16/	RLA File :17/24/040/00182/AM15/	Lic.No/Date:1710006044 04.02.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

147	Case No.:10/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:1710006046	Defer Date:

	:01/83/050/00424/AM16/	:17/24/040/00184/AM15/	10.02.2015	
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:66/5/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
148	HQ File :01/83/050/00305/AM16/	RLA File :03/94/040/01051/AM15/	Lic.No/Date:0310793765 11.02.2015	Defer Date:27.04.2016
	Decision :D/L dated 15.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

	Case No.:77/5/83-ALC1/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00316/AM16/	RLA File :03/95/040/00959/AM15/	Lic.No/Date:0310793895 16.02.2015	Defer Date:
149	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:89/5/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
150	HQ File :01/83/050/00328/AM16/	RLA File :03/95/040/00954/AM15/	Lic.No/Date:0310794024 20.02.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

	Case No.:1/18/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
151	HQ File :01/83/050/00690/AM15/	RLA File :09/24/040/00658/AM15/	Lic.No/Date:0910061644 24.02.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
152	Case No.:88/5/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00327/AM16/	RLA File :03/95/040/00870/AM15/	Lic.No/Date:0310794095 24.02.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
153	Case No.:87/18/83-ALC1/2014	Party Name:ADITYA SYNTHETIC	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00776/AM15/	RLA File :08/24/040/00444/AM15/	Lic.No/Date:0810134678 26.02.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
154	Case No.:39/5/83-ALC1/2015	Party Name:A. SCHULMAN PLASTICS INDIA PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00278/AM16/	RLA File :34/24/040/00308/AM15/	Lic.No/Date:3410040993 27.02.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 30.09.2015.			
155	Case No.:53/7/83-ALC1/2015	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00467/AM16/	RLA File :03/94/040/00697/AM14/	Lic.No/Date:0310794287 02.03.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

156	Case No.:25/5/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00264/AM16/	RLA File :30/24/040/00059/AM15/	Lic.No/Date:3010103393 03.03.2015	Defer Date:27.04.2016
	Decision :D/L dated 29.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

157	Case No.:105/7/83-ALC1/2015	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00519/AM16/	RLA File :13/24/040/00052/AM15/	Lic.No/Date:1310047807 03.03.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to issued. The case is re-listed for 27.04.2016.			

158	Case No.:6/5/83-ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00245/AM16/	RLA File :04/24/040/00018/AM15/	Lic.No/Date:0410160223 04.03.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 18.10.2015.			

159	Case No.:18/5/83-ALC1/2015	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00257/AM16/	RLA File :08/24/040/00407/AM15/	Lic.No/Date:0810134728 04.03.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

160	Case No.:42/5/83-ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00281/AM16/	RLA File :10/24/040/00125/AM15/	Lic.No/Date:1010059047 04.03.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
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161	Case No.:19/5/83-ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00258/AM16/	RLA File :05/23/040/00535/AM15/	Lic.No/Date:0510393491 05.03.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/29/2015-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

162	Case No.:70/7/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00484/AM16/	RLA File :03/94/040/01119/AM15/	Lic.No/Date:0310794422 09.03.2015	Defer Date:27.04.2016
	Decision :D/L dated 02.03.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

163	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.2016.			

164	Case No.:57/5/83-ALC1/2015	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00296/AM16/	RLA File :31/83/040/00251/AM15/	Lic.No/Date:3110065314 10.03.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

165	Case No.:56/7/83-ALC1/2015	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310794477	Defer Date:

	:01/83/050/00470/AM16/	:03/95/040/00893/AM15/	10.03.2015	
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:57/7/83-ALC1/2015	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00471/AM16/	RLA File :03/95/040/00987/AM15/	Lic.No/Date:0310794484 10.03.2015	Defer Date:
166	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:54/5/83-ALC1/2015	Party Name:CYTECH COATING PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
167	HQ File :01/83/050/00293/AM16/	RLA File :52/24/040/00070/AM15/	Lic.No/Date:5210041461 12.03.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 20.01.2016.			

	Case No.:8/5/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00247/AM16/	RLA File :05/23/040/00564/AM15/	Lic.No/Date:0510393568 13.03.2015	Defer Date:
168	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/38/2015-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/5/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
169	HQ File :01/83/050/00249/AM16/	RLA File :06/24/040/00037/AM15/	Lic.No/Date:0610038091 13.03.2015	Defer Date:

	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
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170	Case No.:24/5/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00263/AM16/	RLA File :05/23/040/00567/AM15/	Lic.No/Date:0510393617 18.03.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

171	Case No.:62/5/83-ALC1/2015	Party Name:SHRI RAM SWITCHGEARS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00301/AM16/	RLA File :11/24/040/00015/AM15/	Lic.No/Date:1110028131 18.03.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

172	Case No.:55/7/83-ALC1/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00469/AM16/	RLA File :03/94/040/01155/AM15/	Lic.No/Date:0310794659 18.03.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/373/2015-TSW dated 04.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

173	Case No.:45/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00284/AM16/	RLA File :17/24/040/00207/AM15/	Lic.No/Date:1710006069 19.03.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.

174	Case No.:49/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00288/AM16/	RLA File :17/24/040/00209/AM15/	Lic.No/Date:1710006071 19.03.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
175	Case No.:31/5/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00270/AM16/	RLA File :05/23/040/00586/AM15/	Lic.No/Date:0510393709 24.03.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/38/2015-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
176	Case No.:32/5/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00271/AM16/	RLA File :05/23/040/00584/AM15/	Lic.No/Date:0510393708 24.03.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/38/2015-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
177	Case No.:38/5/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00277/AM16/	RLA File :05/23/040/00585/AM15/	Lic.No/Date:0510393733 25.03.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/38/2015-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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178	Case No.:75/1/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00854/AM15/	RLA File :09/24/040/00619/AM15/	Lic.No/Date:0910061785 27.03.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 23.06.2015.			

179	Case No.:66/7/83-ALC1/2015	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00480/AM16/	RLA File :03/94/040/01168/AM15/	Lic.No/Date:0310794994 30.03.2015	Defer Date:27.04.2016
	Decision :D/L dated 11.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

180	Case No.:76/1/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00855/AM15/	RLA File :09/24/040/00618/AM15/	Lic.No/Date:0910061814 31.03.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 23.06.2015.			

181	Case No.:47/7/83-ALC1/2015	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00461/AM16/	RLA File :03/95/040/01108/AM15/	Lic.No/Date:0310795038 31.03.2015	Defer Date:27.04.2016
	Decision :D/L dated 03.02.2016 issued by Deptt. of IPP. The case is re-listed for 27.04.2016.			

182	Case No.:67/7/83-ALC1/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00481/AM16/	RLA File :03/94/040/01195/AM15/	Lic.No/Date:0310795046 31.03.2015	Defer Date:27.04.2016
	Decision :Reply to D/L sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 10.03.2016. The case is re-listed for 27.04.2016.			

183	Case No.:29/7/83-ALC1/2015	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00443/AM16/	RLA File :07/24/040/00003/AM16/	Lic.No/Date:0710108027 15.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

184	Case No.:30/7/83-ALC1/2015	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00444/AM16/	RLA File :07/24/040/00490/AM15/	Lic.No/Date:0710108020 15.04.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.12.2015.			

185	Case No.:49/7/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00463/AM16/	RLA File :07/24/040/00004/AM16/	Lic.No/Date:0710108029 15.04.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. IPP on 14.01.2016.			

186	Case No.:64/7/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00478/AM16/	RLA File :03/95/040/01087/AM15/	Lic.No/Date:0310795319 15.04.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

187	Case No.:48/7/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00462/AM16/	RLA File :02/24/040/00007/AM16/	Lic.No/Date:0210205722 20.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

188	Case No.:85/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00499/AM16/	RLA File :15/24/040/00002/AM16/	Lic.No/Date:1510022051 20.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

189	Case No.:37/7/83-ALC1/2015	Party Name: BURDA DRUCK INDIA PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00451/AM16/	RLA File :05/23/040/00604/AM15/	Lic.No/Date:0510393917 23.04.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
190	Case No.:44/7/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00458/AM16/	RLA File :05/24/040/00616/AM15/	Lic.No/Date:0510393915 23.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			
191	Case No.:32/7/83-ALC1/2015	Party Name:MCCOY SOUDAL SEALANTS ADHESIVES AND FOAMS PVT. LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00446/AM16/	RLA File :05/24/040/00234/AM15/	Lic.No/Date:0510393956 24.04.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/156/2015-PC-II dated 05.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
192	Case No.:73/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00487/AM16/	RLA File :17/24/040/00004/AM16/	Lic.No/Date:1710006095 24.04.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 04.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	Case No.:45/7/83-ALC1/2015	Party Name:LA-DE MURE	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00459/AM16/	RLA File :05/23/040/00546/AM15/	Lic.No/Date:0510394002 27.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

194	Case No.:31/7/83-ALC1/2015	Party Name:GIRIDHAR TECHFAB PVT.LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00445/AM16/	RLA File :08/24/040/00022/AM16/	Lic.No/Date:0810135140 28.04.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 20.01.2016.			

195	Case No.:74/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00488/AM16/	RLA File :17/24/040/00005/AM16/	Lic.No/Date:1710006097 28.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

196	Case No.:1/3/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Rejected
	HQ File :01/83/050/00157/AM16/	RLA File :03/95/040/00888/AM15/	Lic.No/Date:0310795660 30.04.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 16.09.2015.			

197	Case No.:26/7/83-ALC1/2015	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00440/AM16/	RLA File :04/24/040/00007/AM16/	Lic.No/Date:0410160468 30.04.2015	Defer Date:27.04.2016
	Decision :D/L dated 02.03.2016 issued by Deptt. of C&PC (Chem Div). The case is re-listed for 27.04.2016.			

198	Case No.:27/7/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00441/AM16/	RLA File :31/83/040/00008/AM16/	Lic.No/Date:3110065402 30.04.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

199	Case No.:28/9/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00562/AM16/	RLA File :09/24/040/00017/AM16/	Lic.No/Date:0910061953 01.05.2015	Defer Date:27.04.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.04.2016.			

200	Case No.:82/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00496/AM16/	RLA File :15/24/040/00006/AM16/	Lic.No/Date:1510022060 05.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

201	Case No.:2/3/83-ALC1/2015	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00158/AM16/	RLA File :08/24/040/00011/AM16/	Lic.No/Date:0810135236 08.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 27.04.2016.			

202	Case No.:41/7/83-ALC1/2015	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00455/AM16/	RLA File :32/24/040/00004/AM16/	Lic.No/Date:3210077538 08.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

203	Case No.:3/3/83-ALC1/2015	Party Name:UPL LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00159/AM16/	RLA File :03/95/040/00622/AM14/	Lic.No/Date:0310795879 13.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
204	Case No.:75/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00489/AM16/	RLA File :17/24/040/00009/AM16/	Lic.No/Date:1710006101 13.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
205	Case No.:83/7/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00497/AM16/	RLA File :02/24/040/00002/AM16/	Lic.No/Date:0210205793 14.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
206	Case No.:81/7/83-ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00495/AM16/	RLA File :05/23/040/00031/AM16/	Lic.No/Date:0510394294 19.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
207	Case No.:86/7/83-ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00500/AM16/	RLA File :05/23/040/00032/AM16/	Lic.No/Date:0510394295 19.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

208	Case No.:76/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00490/AM16/	RLA File :17/24/040/00013/AM16/	Lic.No/Date:1710006117 20.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

209	Case No.:99/7/83-ALC1/2015	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00513/AM16/	RLA File :03/95/040/00018/AM16/	Lic.No/Date:0310796047 20.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

210	Case No.:77/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00491/AM16/	RLA File :15/24/040/00008/AM16/	Lic.No/Date:1510022065 21.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

211	Case No.:18/9/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00552/AM16/	RLA File :09/24/040/00024/AM16/	Lic.No/Date:0910062056 21.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower.			
212	Case No.:7/9/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00541/AM16/	RLA File :04/24/040/00044/AM16/	Lic.No/Date:0410160578 26.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
213	Case No.:101/7/83-ALC1/2015	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00515/AM16/	RLA File :03/95/040/00099/AM16/	Lic.No/Date:0310796238 27.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
214	Case No.:80/7/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00494/AM16/	RLA File :02/24/040/00025/AM16/	Lic.No/Date:0210205842 29.05.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.2016.			
215	Case No.:93/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00507/AM16/	RLA File :17/24/040/00015/AM16/	Lic.No/Date:1710006124 29.05.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 04.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
216	Case No.:79/7/83-ALC1/2015	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred

	HQ File :01/83/050/00493/AM16/	RLA File :05/24/040/00081/AM16/	Lic.No/Date:0510394397 02.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:9/9/83- ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83- ALC1/2015 23.03.2016	Status:Case Deferred
216	HQ File :01/83/050/00543/AM16/	RLA File :10/24/040/00014/AM16/	Lic.No/Date:1010059168 02.06.2015	Defer Date:27.04.2016
	Decision :D/L dated 21.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			

	Case No.:87/7/83- ALC1/2015	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:17/83- ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00501/AM16/	RLA File :06/24/040/00007/AM16/	Lic.No/Date:0610038168 03.06.2015	Defer Date:
218	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/90/2016-TSW dated 05.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:104/7/83- ALC1/2015	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:17/83- ALC1/2015 23.03.2016	Status:Case Rejected
219	HQ File :01/83/050/00518/AM16/	RLA File :29/24/040/00003/AM16/	Lic.No/Date:2910025212 04.06.2015	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 07.01.2016.			

	Case No.:92/7/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83- ALC1/2015 23.03.2016	Status:Case Deferred
220	HQ File :01/83/050/00506/AM16/	RLA File :17/24/040/00017/AM16/	Lic.No/Date:1710006128 05.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:26/9/83- ALC1/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:17/83- ALC1/2015 23.03.2016	Status:Case Approved
221	HQ File :01/83/050/00560/AM16/	RLA File :09/24/040/00125/AM16/	Lic.No/Date:0910062134 05.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
222	Case No.:89/7/83-ALC1/2015	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00503/AM16/	RLA File :05/23/040/00093/AM16/	Lic.No/Date:0510394476 08.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
223	Case No.:91/7/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00505/AM16/	RLA File :05/24/040/00102/AM16/	Lic.No/Date:0510394505 10.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
224	Case No.:83/9/83-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00617/AM16/	RLA File :03/94/040/00081/AM16/	Lic.No/Date:0310796568 11.06.2015	Defer Date:27.04.2016
	Decision :D/L dated 05.02.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			
225	Case No.:85/9/83-ALC1/2015	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00619/AM16/	RLA File :03/94/040/00203/AM16/	Lic.No/Date:0310796565 11.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
226	Case No.:19/9/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00553/AM16/	RLA File :09/24/040/00079/AM16/	Lic.No/Date:0910062178 12.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

227	Case No.:20/9/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00554/AM16/	RLA File :09/24/040/00143/AM16/	Lic.No/Date:0910062181 12.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
228	Case No.:84/9/83-ALC1/2015	Party Name:ESKAY IODINE PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00618/AM16/	RLA File :03/94/040/00510/AM15/	Lic.No/Date:0310796586 12.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
229	Case No.:15/9/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00549/AM16/	RLA File :05/23/040/00086/AM16/	Lic.No/Date:0510394561 15.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
230	Case No.:91/9/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00625/AM16/	RLA File :06/24/040/00012/AM16/	Lic.No/Date:0610038173 15.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

231	Case No.:14/9/83-ALC1/2015	Party Name:RUSHIL DECOR LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00548/AM16/	RLA File :08/24/040/00080/AM16/	Lic.No/Date:0810135483 17.06.2015	Defer Date:27.04.2016
	Decision :Comments awaited from Deptt. of IPP . The case is re-listed for 27.04.2016.			

232	Case No.:82/9/83-ALC1/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00616/AM16/	RLA File :03/94/040/00117/AM16/	Lic.No/Date:0310796697 17.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

233	Case No.:100/7/83-ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00514/AM16/	RLA File :03/95/040/00092/AM16/	Lic.No/Date:0310796706 18.06.2015	Defer Date:27.04.2016
	Decision :D/L dated 15.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

234	Case No.:50/9/83-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00584/AM16/	RLA File :03/95/040/00601/AM15/	Lic.No/Date:0310796869 25.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

235	Case No.:52/9/83-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00586/AM16/	RLA File :03/95/040/00069/AM16/	Lic.No/Date:0310796870 25.06.2015	Defer Date:27.04.2016

	Decision :D/L dated 15.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			
236	Case No.:53/9/83-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00587/AM16/	RLA File :03/95/040/00070/AM16/	Lic.No/Date:0310796872 25.06.2015	Defer Date:27.04.2016
	Decision :D/L dated 15.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			
237	Case No.:67/9/83-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00601/AM16/	RLA File :03/95/040/00539/AM15/	Lic.No/Date:0310796864 25.06.2015	Defer Date:27.04.2016
	Decision :D/L dated 16.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			
238	Case No.:71/9/83-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00605/AM16/	RLA File :03/95/040/00368/AM15/	Lic.No/Date:0310796860 25.06.2015	Defer Date:27.04.2016
	Decision :D/L dated 16.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			
239	Case No.:16/9/83-ALC1/2015	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00550/AM16/	RLA File :05/24/040/00126/AM16/	Lic.No/Date:0510394728 26.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
240	Case No.:9/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00638/AM16/	RLA File :17/24/040/00021/AM16/	Lic.No/Date:1710006134 26.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
241	Case No.:41/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00575/AM16/	RLA File :05/23/040/00102/AM16/	Lic.No/Date:0510394738 29.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.

242	Case No.:8/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00637/AM16/	RLA File :17/24/040/00020/AM16/	Lic.No/Date:1710006135 29.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

243	Case No.:21/9/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00555/AM16/	RLA File :05/23/040/00139/AM16/	Lic.No/Date:0510394765 30.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

244	Case No.:6/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00635/AM16/	RLA File :17/24/040/00023/AM16/	Lic.No/Date:1710006137 30.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

245	Case No.:7/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00636/AM16/	RLA File :17/24/040/00022/AM16/	Lic.No/Date:1710006136 30.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

246	Case No.:34/11/83-ALC1/2015	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00663/AM16/	RLA File :56/24/040/00036/AM15/	Lic.No/Date:5610004636 30.06.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

247	Case No.:62/9/83-ALC1/2015	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00596/AM16/	RLA File :03/95/040/00231/AM16/	Lic.No/Date:0310796999 01.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

248	Case No.:5/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00634/AM16/	RLA File :17/24/040/00025/AM16/	Lic.No/Date:1710006138 01.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

249	Case No.:47/9/83-ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00581/AM16/	RLA File :03/95/040/00254/AM16/	Lic.No/Date:0310797025 02.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

250	Case No.:66/9/83-ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00600/AM16/	RLA File :03/95/040/00253/AM16/	Lic.No/Date:0310797024 02.07.2015	Defer Date:27.04.2016
	Decision :D/L dated 01.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			

251	Case No.:81/9/83-ALC1/2015	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00615/AM16/	RLA File :03/94/040/00108/AM16/	Lic.No/Date:0310797044 02.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision.			

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
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252	Case No.:24/9/83-ALC1/2015	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00558/AM16/	RLA File :08/24/040/00075/AM16/	Lic.No/Date:0810135631 07.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

253	Case No.:64/9/83-ALC1/2015	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00598/AM16/	RLA File :03/95/040/00176/AM16/	Lic.No/Date:0310797128 08.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

254	Case No.:69/9/83-ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00603/AM16/	RLA File :03/95/040/00235/AM16/	Lic.No/Date:0310797114 08.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

255	Case No.:15/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00644/AM16/	RLA File :17/24/040/00029/AM16/	Lic.No/Date:1710006143 08.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

256	Case No.:4/13/83-ALC1/2015	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00772/AM16/	RLA File :05/24/040/00168/AM16/	Lic.No/Date:0510394843 08.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

257	Case No.:17/9/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00551/AM16/	RLA File :33/24/040/00002/AM16/	Lic.No/Date:3310030217 09.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

258	Case No.:65/9/83-ALC1/2015	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00599/AM16/	RLA File :03/95/040/00264/AM16/	Lic.No/Date:0310797137 09.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

259	Case No.:70/9/83-ALC1/2015	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00604/AM16/	RLA File :03/95/040/00217/AM16/	Lic.No/Date:0310797138 09.07.2015	Defer Date:

	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
260	Case No.:16/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00645/AM16/	RLA File :17/24/040/00032/AM16/	Lic.No/Date:1710006149 10.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
261	Case No.:34/9/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00568/AM16/	RLA File :05/23/040/00141/AM16/	Lic.No/Date:0510394883 13.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
262	Case No.:35/9/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00569/AM16/	RLA File :05/23/040/00134/AM16/	Lic.No/Date:0510394893 14.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
263	Case No.:68/9/83-ALC1/2015	Party Name:NOBLE PRINTING PRESS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00602/AM16/	RLA File :03/95/040/00259/AM16/	Lic.No/Date:0310797229 14.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/94/2016-TSW dated 01.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
264	Case No.:80/9/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00614/AM16/	RLA File :03/94/040/00269/AM16/	Lic.No/Date:0310797233 14.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/108/2016-TSW dated 01.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
265	Case No.:5/9/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00539/AM16/	RLA File :04/24/040/00084/AM16/	Lic.No/Date:0410160805 15.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/03/2011-PC-II dated 06.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
266	Case No.:32/9/83-ALC1/2015	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00566/AM16/	RLA File :08/24/040/00097/AM16/	Lic.No/Date:0810135666 15.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
267	Case No.:88/9/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00622/AM16/	RLA File :03/94/040/00214/AM16/	Lic.No/Date:0310797260 15.07.2015	Defer Date:27.04.2016
	Decision :D/L dated 02.03.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

268	Case No.:89/9/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00623/AM16/	RLA File :03/94/040/00205/AM16/	Lic.No/Date:0310797258 15.07.2015	Defer Date:27.04.2016
	Decision :D/L dated 02.03.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			

269	Case No.:29/9/83-ALC1/2015	Party Name:SHREE SALES CORPORATION	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00563/AM16/	RLA File :13/24/040/00012/AM16/	Lic.No/Date:1310047924 16.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

270	Case No.:36/11/83-ALC1/2015	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00665/AM16/	RLA File :32/24/040/00007/AM16/	Lic.No/Date:3210077622 16.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

271	Case No.:25/9/83-ALC1/2015	Party Name:TALBROS CORK PRODUCTS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00559/AM16/	RLA File :05/24/040/00187/AM16/	Lic.No/Date:0510394975 17.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/91/2016-TSW dated 07.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

272	Case No.:33/9/83-ALC1/2015	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00567/AM16/	RLA File :08/24/040/00105/AM16/	Lic.No/Date:0810135687 17.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

273	Case No.:35/11/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00664/AM16/	RLA File :08/24/040/00026/AM16/	Lic.No/Date:0810135683 17.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

274	Case No.:39/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00573/AM16/	RLA File :05/23/040/00154/AM16/	Lic.No/Date:0510394994 20.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

275	Case No.:40/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00574/AM16/	RLA File :05/23/040/00156/AM16/	Lic.No/Date:0510394995 20.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

276	Case No.:87/9/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00621/AM16/	RLA File :03/94/040/00295/AM16/	Lic.No/Date:0310797462 21.07.2015	Defer Date:27.04.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.04.2016.			

277	Case No.:11/9/83-ALC1/2015	Party Name:POROCEL INDIA LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00545/AM16/	RLA File :31/83/040/00051/AM16/	Lic.No/Date:3110065556 22.07.2015	Defer Date:27.04.2016

	Decision :D/L dated 04.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			
278	Case No.:36/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00570/AM16/	RLA File :05/23/040/00166/AM16/	Lic.No/Date:0510395028 22.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
279	Case No.:61/9/83-ALC1/2015	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00595/AM16/	RLA File :03/95/040/00289/AM16/	Lic.No/Date:0310797537 22.07.2015	Defer Date:27.04.2016
	Decision :D/L dated 29.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.04.2016.			
280	Case No.:72/9/83-ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00606/AM16/	RLA File :03/95/040/00324/AM16/	Lic.No/Date:0310797535 22.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
281	Case No.:49/9/83-ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00583/AM16/	RLA File :03/95/040/00323/AM16/	Lic.No/Date:0310797598 23.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
282	Case No.:37/9/83-ALC1/2015	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00571/AM16/	RLA File :05/23/040/00176/AM16/	Lic.No/Date:0510395080 24.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
283	Case No.:77/9/83-ALC1/2015	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310797648	Defer Date:

	:01/83/050/00611/AM16/	:03/95/040/00228/AM16/	24.07.2015	
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/113/2016-TSW dated 05.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

284	Case No.:90/9/83-ALC1/2015	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00624/AM16/	RLA File :03/94/040/00289/AM16/	Lic.No/Date:0310797656 24.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

285	Case No.:30/9/83-ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00564/AM16/	RLA File :05/23/040/00123/AM16/	Lic.No/Date:0510395103 28.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

286	Case No.:78/9/83-ALC1/2015	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00612/AM16/	RLA File :03/95/040/00252/AM16/	Lic.No/Date:0310797758 28.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

287	Case No.:79/9/83-ALC1/2015	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00613/AM16/	RLA File :03/95/040/00222/AM16/	Lic.No/Date:0310797770 28.07.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals			

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
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288	Case No.:106/7/83-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00520/AM16/	RLA File :08/24/040/00025/AM16/	Lic.No/Date:0810135755 29.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

289	Case No.:107/7/83-ALC1/2015	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00521/AM16/	RLA File :34/24/040/00121/AM16/	Lic.No/Date:3410041413 29.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

290	Case No.:6/9/83-ALC1/2015	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00540/AM16/	RLA File :02/24/040/00080/AM16/	Lic.No/Date:0210206024 29.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

291	Case No.:31/9/83-ALC1/2015	Party Name:PUSHPSONS FIBROL PRIVATE LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00565/AM16/	RLA File :05/24/040/00203/AM16/	Lic.No/Date:0510395122 29.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

292	Case No.:39/11/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00668/AM16/	RLA File :34/24/040/00124/AM16/	Lic.No/Date:3410041409 29.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

293	Case No.:19/11/83-ALC1/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00648/AM16/	RLA File :04/24/040/00109/AM16/	Lic.No/Date:0410160848 30.07.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

294	Case No.:11/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00640/AM16/	RLA File :17/24/040/00034/AM16/	Lic.No/Date:1710006156 03.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

295	Case No.:14/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00643/AM16/	RLA File :17/24/040/00036/AM16/	Lic.No/Date:1710006158 03.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

296	Case No.:28/11/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00657/AM16/	RLA File :05/23/040/00187/AM16/	Lic.No/Date:0510395155 03.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

297	Case No.:72/11/83-ALC1/2015	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00701/AM16/	RLA File :03/95/040/00305/AM16/	Lic.No/Date:0310797881 03.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

298	Case No.:12/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00641/AM16/	RLA File :17/24/040/00037/AM16/	Lic.No/Date:1710006159 05.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 14.03.2016. The case is re-listed for 27.04.2016.			

299	Case No.:13/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00642/AM16/	RLA File :17/24/040/00038/AM16/	Lic.No/Date:1710006160 05.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 14.03.2016. The case is re-listed for 27.04.2016.			

300	Case No.:25/11/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00654/AM16/	RLA File :02/24/040/00058/AM16/	Lic.No/Date:0210206043 05.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

301	Case No.:26/11/83-ALC1/2015	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00655/AM16/	RLA File :02/24/040/00057/AM16/	Lic.No/Date:0210206042 05.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

302	Case No.:41/11/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00670/AM16/	RLA File :34/24/040/00068/AM16/	Lic.No/Date:3410041434 05.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

303	Case No.:42/11/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00671/AM16/	RLA File :34/24/040/00126/AM16/	Lic.No/Date:3410041433 05.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA			

	as been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			
304	Case No.:43/11/83-ALC1/2015	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00672/AM16/	RLA File :03/95/040/00342/AM16/	Lic.No/Date:0310797968 05.08.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC (PC Div) vide their O.M. No. 46011/90/2012-Ch-II dated 09.09.2015, the Committee decided to approve the case on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
305	Case No.:32/11/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00661/AM16/	RLA File :25/24/040/00006/AM16/	Lic.No/Date:2510004406 06.08.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/14/2012-PC-II dated 27.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
306	Case No.:49/11/83-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00678/AM16/	RLA File :03/94/040/00361/AM16/	Lic.No/Date:0310798024 07.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
307	Case No.:45/11/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00674/AM16/	RLA File :03/95/040/00185/AM16/	Lic.No/Date:0310798054 10.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
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308	Case No.:23/11/83-ALC1/2015	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00652/AM16/	RLA File :02/24/040/00096/AM16/	Lic.No/Date:0210206059 11.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 11.04.2016. The case is re-listed for 27.04.2016.			

309	Case No.:24/11/83-ALC1/2015	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00653/AM16/	RLA File :02/24/040/00091/AM16/	Lic.No/Date:0210206060 11.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

310	Case No.:33/11/83-ALC1/2015	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00662/AM16/	RLA File :56/24/040/00018/AM16/	Lic.No/Date:5610004657 11.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

311	Case No.:10/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00639/AM16/	RLA File :17/24/040/00040/AM16/	Lic.No/Date:1710006164 12.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

312	Case No.:20/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00649/AM16/	RLA File :17/24/040/00039/AM16/	Lic.No/Date:1710006163 12.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision.			

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
313	Case No.:44/11/83-ALC1/2015	Party Name:SWASTIK TUNGSTEN PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00673/AM16/	RLA File :03/95/040/00365/AM16/	Lic.No/Date:0310798102 12.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
314	Case No.:48/11/83-ALC1/2015	Party Name:JAYANT PRINTERY LLP	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00677/AM16/	RLA File :03/94/040/00296/AM16/	Lic.No/Date:0310798097 12.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
315	Case No.:46/11/83-ALC1/2015	Party Name:R.K. IMPEX	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00675/AM16/	RLA File :03/95/040/00359/AM16/	Lic.No/Date:0310798122 13.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

316	Case No.:27/11/83-ALC1/2015	Party Name:PROEC ENERGY LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00656/AM16/	RLA File :05/24/040/00241/AM16/	Lic.No/Date:0510395317 14.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

317	Case No.:52/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00681/AM16/	RLA File :03/95/040/00994/AM15/	Lic.No/Date:0310798171 14.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

318	Case No.:69/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00698/AM16/	RLA File :03/95/040/01009/AM15/	Lic.No/Date:0310798170 14.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

319	Case No.:70/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00699/AM16/	RLA File :03/95/040/01109/AM15/	Lic.No/Date:0310798168 14.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			

320	Case No.:31/11/83-ALC1/2015	Party Name:PRASAN SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00660/AM16/	RLA File :10/24/040/00045/AM16/	Lic.No/Date:1010059248 17.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

321	Case No.:40/11/83-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00669/AM16/	RLA File :34/24/040/00109/AM16/	Lic.No/Date:3410041461 17.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

322	Case No.:75/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00704/AM16/	RLA File :03/95/040/00195/AM16/	Lic.No/Date:0310798230 17.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

323	Case No.:81/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00710/AM16/	RLA File :03/94/040/00880/AM15/	Lic.No/Date:0310798206 17.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

324	Case No.:54/11/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00683/AM16/	RLA File :09/24/040/00282/AM16/	Lic.No/Date:0910062509 18.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

325	Case No.:66/11/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00695/AM16/	RLA File :02/24/040/00079/AM16/	Lic.No/Date:0210206074 18.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

326	Case No.:82/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00711/AM16/	RLA File :03/94/040/00881/AM15/	Lic.No/Date:0310798318 20.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
327	Case No.:76/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00705/AM16/	RLA File :03/95/040/00107/AM16/	Lic.No/Date:0310798372 21.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
328	Case No.:83/11/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00712/AM16/	RLA File :03/94/040/00404/AM16/	Lic.No/Date:0310798398 24.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
329	Case No.:30/11/83-ALC1/2015	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00659/AM16/	RLA File :05/23/040/00197/AM16/	Lic.No/Date:0510395417 25.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
330	Case No.:74/11/83-ALC1/2015	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00703/AM16/	RLA File :03/95/040/00378/AM16/	Lic.No/Date:0310798479 26.08.2015	Defer Date:27.04.2016

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
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331	Case No.:85/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00714/AM16/	RLA File :03/94/040/00420/AM16/	Lic.No/Date:0310798484 26.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

332	Case No.:86/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00715/AM16/	RLA File :03/94/040/00426/AM16/	Lic.No/Date:0310798489 26.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

333	Case No.:87/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00716/AM16/	RLA File :03/94/040/00421/AM16/	Lic.No/Date:0310798486 26.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

334	Case No.:88/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00717/AM16/	RLA File :03/94/040/00425/AM16/	Lic.No/Date:0310798487 26.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

335	Case No.:37/11/83-ALC1/2015	Party Name:GREENVALE ECO PRODUCTS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00666/AM16/	RLA File :31/83/040/00077/AM16/	Lic.No/Date:3110065612 27.08.2015	Defer Date:27.04.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.04.2016.			
336	Case No.:29/11/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00658/AM16/	RLA File :05/23/040/00225/AM16/	Lic.No/Date:0510395474 28.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
337	Case No.:38/11/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00667/AM16/	RLA File :31/83/040/00078/AM16/	Lic.No/Date:3110065615 28.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
338	Case No.:79/11/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00708/AM16/	RLA File :03/95/040/00160/AM16/	Lic.No/Date:0310798563 28.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
339	Case No.:2/11/83-ALC1/2015	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00631/AM16/	RLA File :05/24/040/00259/AM16/	Lic.No/Date:0510395491 31.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
340	Case No.:67/11/83-ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00696/AM16/	RLA File :05/24/040/00258/AM16/	Lic.No/Date:0510395476 31.08.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

The case is re-listed for 27.04.2016.				
341	Case No.:84/11/83-ALC1/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00713/AM16/	RLA File :03/94/040/00280/AM16/	Lic.No/Date:0310798630 03.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
342	Case No.:17/11/83-ALC1/2015	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00646/AM16/	RLA File :04/24/040/00089/AM16/	Lic.No/Date:0410160992 04.09.2015	Defer Date:27.04.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.04.2016.			
343	Case No.:89/11/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00718/AM16/	RLA File :03/94/040/00419/AM16/	Lic.No/Date:0310798672 04.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
344	Case No.:96/11/83-ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00725/AM16/	RLA File :03/95/040/00375/AM16/	Lic.No/Date:0310798676 04.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
345	Case No.:18/11/83-ALC1/2015	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00647/AM16/	RLA File :04/24/040/00090/AM16/	Lic.No/Date:0410160994 07.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			
346	Case No.:40/17/83-ALC1/2015	Party Name:KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00834/AM16/	RLA File :03/94/040/00428/AM16/	Lic.No/Date:0310798689 07.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
347	Case No.:1/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
348	Case No.:2/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
349	Case No.:3/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

350	Case No.:4/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

351	Case No.:68/11/83-ALC1/2015	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00697/AM16/	RLA File :05/24/040/00272/AM16/	Lic.No/Date:0510395561 09.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

352	Case No.:92/11/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00721/AM16/	RLA File :03/95/040/00353/AM16/	Lic.No/Date:0310798761 09.09.2015	Defer Date:27.04.2016
	Decision :D/L dated 30.03.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 27.04.2016.			

353	Case No.:41/17/83-ALC1/2015	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00835/AM16/	RLA File :03/94/040/00412/AM16/	Lic.No/Date:0310798807 10.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

354	Case No.:95/11/83-ALC1/2015	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00724/AM16/	RLA File :03/95/040/00428/AM16/	Lic.No/Date:0310798874 14.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

355	Case No.:21/11/83-ALC1/2015	Party Name:SATYAM POLY PLAST	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00650/AM16/	RLA File :13/24/040/00024/AM16/	Lic.No/Date:1310047971 15.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

356	Case No.:58/11/83-ALC1/2015	Party Name:VEDI CARE AYURVEDA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00687/AM16/	RLA File :05/24/040/00064/AM16/	Lic.No/Date:0510395615 15.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

357	Case No.:59/11/83-ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00688/AM16/	RLA File :05/23/040/00230/AM16/	Lic.No/Date:0510395622 15.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

358	Case No.:31/17/83-ALC1/2015	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00825/AM16/	RLA File :03/94/040/00457/AM16/	Lic.No/Date:0310798985 21.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

359	Case No.:32/17/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00826/AM16/	RLA File :03/94/040/00453/AM16/	Lic.No/Date:0310798982 21.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

360	Case No.:33/17/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00827/AM16/	RLA File :03/94/040/00451/AM16/	Lic.No/Date:0310798981 21.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

The case is re-listed for 27.04.2016.				
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361	Case No.:57/11/83-ALC1/2015	Party Name:CLASSIC COIR FACTORY	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00686/AM16/	RLA File :10/24/040/00051/AM16/	Lic.No/Date:1010059274 22.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

362	Case No.:93/11/83-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00722/AM16/	RLA File :03/95/040/00677/AM15/	Lic.No/Date:0310798996 22.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

363	Case No.:94/11/83-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00723/AM16/	RLA File :03/95/040/00492/AM15/	Lic.No/Date:0310798997 22.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

364	Case No.:35/17/83-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00829/AM16/	RLA File :03/94/040/00487/AM16/	Lic.No/Date:0310799013 22.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

365	Case No.:63/11/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00692/AM16/	RLA File :02/24/040/00112/AM16/	Lic.No/Date:0210206183 23.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

366	Case No.:34/17/83-ALC1/2015	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00828/AM16/	RLA File :03/94/040/00389/AM16/	Lic.No/Date:0310799027 23.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

367	Case No.:61/11/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00690/AM16/	RLA File :05/24/040/00293/AM16/	Lic.No/Date:0510395728 24.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

368	Case No.:60/11/83-ALC1/2015	Party Name:SOUTHERN HYDROCARBONS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00689/AM16/	RLA File :25/24/040/00007/AM16/	Lic.No/Date:2510004418 28.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

369	Case No.:62/11/83-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00691/AM16/	RLA File :34/24/040/00171/AM16/	Lic.No/Date:3410041560 28.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

370	Case No.:36/17/83-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00830/AM16/	RLA File :03/94/040/00507/AM16/	Lic.No/Date:0310799097 29.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
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371	Case No.:53/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00682/AM16/	RLA File :05/23/040/00276/AM16/	Lic.No/Date:0510395774 30.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

372	Case No.:65/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00694/AM16/	RLA File :05/23/040/00277/AM16/	Lic.No/Date:0510395775 30.09.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

373	Case No.:22/11/83-ALC1/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00651/AM16/	RLA File :04/24/040/00097/AM16/	Lic.No/Date:0410161069 01.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

374	Case No.:64/11/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00693/AM16/	RLA File :05/23/040/00263/AM16/	Lic.No/Date:0510395787 01.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

375	Case No.:27/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00821/AM16/	RLA File :17/24/040/00059/AM16/	Lic.No/Date:1710006182 01.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	The case is re-listed for 27.04.2016.			
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376	Case No.:26/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00820/AM16/	RLA File :17/24/040/00062/AM16/	Lic.No/Date:1710006186 07.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

377	Case No.:55/11/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00684/AM16/	RLA File :02/24/040/00140/AM16/	Lic.No/Date:0210206218 09.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

378	Case No.:3/13/83-ALC1/2015	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00771/AM16/	RLA File :09/24/040/00410/AM16/	Lic.No/Date:0910062711 12.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/19/2015-CH-II dated 01.03.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

379	Case No.:3/11/83-ALC1/2015	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00632/AM16/	RLA File :03/94/040/00433/AM16/	Lic.No/Date:0310799419 14.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

380	Case No.:28/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1710006187	Defer

	:01/83/050/00822/AM16/	:17/24/040/00063/AM16/	14.10.2015	Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:9/17/83-ALC1/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
381	HQ File :01/83/050/00803/AM16/	RLA File :09/24/040/00433/AM16/	Lic.No/Date:0910062757 20.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:42/17/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
382	HQ File :01/83/050/00836/AM16/	RLA File :03/95/040/00469/AM16/	Lic.No/Date:0310799580 21.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:37/17/83-ALC1/2015	Party Name:FILMLAB (I) PVT LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
383	HQ File :01/83/050/00831/AM16/	RLA File :03/94/040/00568/AM16/	Lic.No/Date:0310799649 23.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:38/17/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
384	HQ File :01/83/050/00832/AM16/	RLA File :03/94/040/00191/AM16/	Lic.No/Date:0310799644 23.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

	Case No.:39/17/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
385	HQ File :01/83/050/00833/AM16/	RLA File :03/94/040/00119/AM16/	Lic.No/Date:0310799643 23.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

386	Case No.:1/11/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00630/AM16/	RLA File :05/24/040/00173/AM16/	Lic.No/Date:0510396023 26.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

387	Case No.:45/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00839/AM16/	RLA File :03/95/040/00202/AM16/	Lic.No/Date:0310799664 26.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

388	Case No.:46/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00840/AM16/	RLA File :03/95/040/00203/AM16/	Lic.No/Date:0310799663 26.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

389	Case No.:47/17/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00841/AM16/	RLA File :03/95/040/00528/AM16/	Lic.No/Date:0310799671 26.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

390	Case No.:51/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00845/AM16/	RLA File :33/24/040/00009/AM16/	Lic.No/Date:3310030258 26.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

391	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	The case is re-listed for 27.04.2016.			
392	Case No.:7/17/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00801/AM16/	RLA File :02/24/040/00145/AM16/	Lic.No/Date:0210206249 29.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
393	Case No.:16/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
394	Case No.:17/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00811/AM16/	RLA File :09/24/040/00268/AM16/	Lic.No/Date:0910062793 29.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
395	Case No.:4/11/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00633/AM16/	RLA File :34/24/040/00186/AM16/	Lic.No/Date:3410041635 30.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 10.03.2016. The case is re-listed for 27.04.2016.			
396	Case No.:22/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00816/AM16/	RLA File :17/24/040/00070/AM16/	Lic.No/Date:1710006198 30.10.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
397	Case No.:29/17/83-ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:2210015340	Defer

	:01/83/050/00823/AM16/	:22/24/040/00061/AM16/	30.10.2015	Date:27.04.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.				

398	Case No.:20/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00814/AM16/	RLA File :17/24/040/00072/AM16/	Lic.No/Date:1710006200 02.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

399	Case No.:25/17/83-ALC1/2015	Party Name:VINOD AGENCIES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00819/AM16/	RLA File :50/24/040/00014/AM16/	Lic.No/Date:5010002227 02.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

400	Case No.:21/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00815/AM16/	RLA File :17/24/040/00073/AM16/	Lic.No/Date:1710006201 03.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

401	Case No.:14/17/83-ALC1/2015	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00808/AM16/	RLA File :05/23/040/00331/AM16/	Lic.No/Date:0510396219 04.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

402	Case No.:50/17/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00844/AM16/	RLA File :03/95/040/00473/AM16/	Lic.No/Date:0310800007 04.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

403	Case No.:11/17/83-ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00805/AM16/	RLA File :05/23/040/00310/AM16/	Lic.No/Date:0510396220 05.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

404	Case No.:99/11/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00728/AM16/	RLA File :03/95/040/00582/AM16/	Lic.No/Date:0310800121 06.11.2015	Defer Date:27.04.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.04.2016.			

405	Case No.:8/17/83-ALC1/2015	Party Name:COLOUR INDIA	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00802/AM16/	RLA File :34/24/040/00209/AM16/	Lic.No/Date:3410041664 06.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

406	Case No.:43/17/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00837/AM16/	RLA File :03/95/040/00565/AM16/	Lic.No/Date:0310800118 06.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

407	Case No.:48/17/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00842/AM16/	RLA File :03/95/040/00540/AM15/	Lic.No/Date:0310800098 06.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

408	Case No.:49/17/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00843/AM16/	RLA File :03/95/040/00110/AM16/	Lic.No/Date:0310800100 06.11.2015	Defer Date:27.04.2016

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
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409	Case No.:44/17/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00838/AM16/	RLA File :03/95/040/00477/AM16/	Lic.No/Date:0310800153 09.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

410	Case No.:12/17/83-ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00806/AM16/	RLA File :05/23/040/00341/AM16/	Lic.No/Date:0510396304 10.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

411	Case No.:13/17/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00807/AM16/	RLA File :05/23/040/00332/AM16/	Lic.No/Date:0510396322 13.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

412	Case No.:30/17/83-ALC1/2015	Party Name:MAHARASHTRA CARBON PVT LTD	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00824/AM16/	RLA File :50/24/040/00015/AM16/	Lic.No/Date:5010002239 16.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

413	Case No.:5/17/83-ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

414	Case No.:10/17/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00804/AM16/	RLA File :05/24/040/00344/AM16/	Lic.No/Date:0510396350 17.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

415	Case No.:52/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00846/AM16/	RLA File :33/24/040/00003/AM16/	Lic.No/Date:3310030280 19.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

416	Case No.:53/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00847/AM16/	RLA File :33/24/040/00010/AM16/	Lic.No/Date:3310030278 19.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

417	Case No.:6/17/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00800/AM16/	RLA File :05/24/040/00243/AM16/	Lic.No/Date:0510396397 23.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

417	Case No.:23/17/83-ALC1/2015	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00817/AM16/	RLA File :24/24/040/00024/AM16/	Lic.No/Date:2410041869 23.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

418	Case No.:24/17/83-ALC1/2015	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00818/AM16/	RLA File :24/24/040/00023/AM16/	Lic.No/Date:2410041868 23.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
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420	Case No.:15/17/83-ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00809/AM16/	RLA File :10/24/040/00072/AM16/	Lic.No/Date:1010059325 24.11.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

421	Case No.:4/17/83-ALC1/2015	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00798/AM16/	RLA File :09/24/040/00485/AM16/	Lic.No/Date:0910062923 02.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

422	Case No.:5/13/83-ALC1/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Approved
	HQ File :01/83/050/00773/AM16/	RLA File :03/94/040/00706/AM16/	Lic.No/Date:0310800770 08.12.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

423	Case No.:1/13/83-ALC1/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00769/AM16/	RLA File :34/24/040/00225/AM16/	Lic.No/Date:3410041721 10.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

424	Case No.:2/15/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00788/AM16/	RLA File :05/23/040/00386/AM16/	Lic.No/Date:0510396589 10.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
425	Case No.:2/13/83-ALC1/2015	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00770/AM16/	RLA File :34/24/040/00232/AM16/	Lic.No/Date:3410041729 11.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
426	Case No.:6/13/83-ALC1/2015	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00774/AM16/	RLA File :25/24/040/00011/AM16/	Lic.No/Date:2510004436 22.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.03.2016. The case is re-listed for 27.04.2016.			
427	Case No.:7/13/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00775/AM16/	RLA File :09/24/040/00569/AM16/	Lic.No/Date:0910063043 28.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
428	Case No.:55/17/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00849/AM16/	RLA File :25/24/040/00014/AM16/	Lic.No/Date:2510004439 30.12.2015	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			
429	Case No.:1/15/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00787/AM16/	RLA File :09/24/040/00619/AM16/	Lic.No/Date:0910063170 27.01.2016	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

430	Case No.:19/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00813/AM16/	RLA File :17/24/040/00116/AM16/	Lic.No/Date:1710006263 02.02.2016	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

431	Case No.:1/17/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00795/AM16/	RLA File :08/24/040/00234/AM16/	Lic.No/Date:0810137353 02.03.2016	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

432	Case No.:2/17/83-ALC1/2015	Party Name:COGENT GLASS LIMITED	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00796/AM16/	RLA File :09/24/040/00577/AM16/	Lic.No/Date:0910063352 03.03.2016	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

433	Case No.:3/17/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:17/83-ALC1/2015 23.03.2016	Status:Case Deferred
	HQ File :01/83/050/00797/AM16/	RLA File :08/24/040/00206/AM16/	Lic.No/Date:0810137362 04.03.2016	Defer Date:27.04.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.04.2016.			

Date:29.04.2016
Place:New Delhi

K.K. Mushahary
Foreign Trade Development Officer

No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510391448 dated 07.10.2014) for export of Phenolic Resin (Resol Type Liquid Containing Solid Resin Content 50+/- 2%) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00709/AM-16/DES-4/1022 dated 20.03.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty. in Kgs.
Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%)	One KG	Phenol	0.3926
		DI Basic Ester	0.1450
		Paraformaldehyde	0.0670
		Silane (Silquest A-187/ KBM-403/SL-902	0.0020

This has approval of the competent authority.



(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-2744 (Fatty Alcohol Alkoxyate)

(Advance Authorization No. 1710005977 dated 12.11.2014)

Ref: U.O. No. 01/83/050/418/AM-16/DES-IV/836 dated 07.01.2016.

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-2744 (Fatty Alcohol Alkoxyate).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-2744 (Fatty Alcohol Alkoxyate)	1 kg	1. Lauryl Alcohol	0.320 kg.
		2. Ethylene Oxide	0.293 kg
		3. Propylene Oxide	0.387 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated .03.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-2707 (Polyoxyethylene Glycol Lauryl Ether)

(Advance Authorization No. 1710006010 dated 24.12.2014)

Ref: U.O. No. 01/83/050/420/AM-16/DES-IV/773 dated 7.12.2015.

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-2707 (Polyoxyethylene Glycol Lauryl Ether)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-2707(Polyoxyethylene Glycol Lauryl Ether)	1 kg	1.Ethylene Oxide	0.629kg.
		2.Lauryl Alcohol	0.392 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 4.03.2016



Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 6th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. J.K. Paras Polycoats Ltd. for the import of raw material against the export of Coated Calcium Carbonate Calpet 76% Calcium Carbonate 23.5% Polymer (LLDPE) 0.5% optical whitening agent (+/- 1% variation) for issue of advance licence (Licence No. 0510393491 dated 05.03.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/83/050/258/AM-16/DES-4/459 dated 05.08.2015 forwarded an application for issue of advance licence from M/s. J.K. Paras Polycoats Ltd. for the import of raw material against the export of Coated Calcium Carbonate Calpet 76% Calcium Carbonate 23.5% Polymer (LLDPE) 0.5% optical whitening agent (+/- 1% variation) and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Coated Calcium Carbonate Calpet 76% Calcium Carbonate 23.5% Polymer (LLDPE) 0.5% optical whitening agent (+/- 1% variation)	1 kg.	Calcium Carbonate CaCO ₃	0.7828
		Relevant Polymers LLDPE	0.24205
		Optical whitening agent brighter	0.00515

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
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Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510393568 dated 13.03.2015) for export of Furane Resin (Containing Solid Resin Content 48+/- 2%) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00247/AM-16/DES-4/562 dated 14.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty. in Kgs.
Furane Resin (Containing Solid Resin Content 50+/- 2%)	One KG	Phenol	0.106
		Furfuryl Alcohol	0.534
		Paraformaldehyde	0.1359
		Caustic Potash	0.0058
		Silane (SI-902)	0.0038

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
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Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613



172/17

F. No. 7/373/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization for the export of Sodium Fluoride Toothpaste - M/s Encube Ethicals Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/469/AM-16/DES-IV

Advance Auth. No. 0310794659 Dated 18-03-2015

The case has been examined and based on approved formula from Drug Authority and allowing 0.5% wastage on the raw materials (except fragrance), following norms are recommended :-

Export Item No.1 : Sodium Fluoride Toothpaste 5000 PPM – 51 gm
Quantity : 282352 number

Import items :-

S.No.	Description of item	Quantity (Kg)
1.	Sodium Fluoride Tech Spec. Pharmacopeial Grade	159.915
2.	Liquid Sorbitol (Non-crystallizing) Tech Spec. Pharmacopeial Grade	3039.110
3.	Macrogol 600 (Carbowax PEG 600) . Tech Spec. Pharmacopeial Grade	289.439
4.	Saccharin sodium Tech Spec. Pharmacopeial Grade	43.416
5.	Xanthan Gum Tech Spec. Pharmacopeial Grade	159.191
6.	Sodium Lauryl Sulfate Tech Spec. Pharmacopeial Grade Brand Name Texapon K 12 or any other	180.899
7.	Precipitated Silica-MFIL -P	651.238
8.	Precipitate Silica – ABSIL 100	2170.793
9.	Tetra Potassium Pyro Phosphate	43.416
10.	Sodium Benzoate Tech Spec. Pharmacopeial Grade	72.360
11.	Unicert Blue 05601-J	0.507
12.	Spearmint Flavour	143.999

Export Item No.2 : Sodium Fluoride Toothpaste 2800 PPM – 97.5 gm
Quantity : 75897 number

Import items :-

S.No.	Description of item	Quantity (Kg)
1.	Sodium Fluoride Tech Spec. Pharmacopeial Grade	46.035
2.	Liquid Sorbitol (Non-crystallizing) Tech Spec. Pharmacopeial Grade	2602.935
3.	Glycerol Tech Spec. Pharmacopeial Grade	1859.239
4.	Macrogol 600 (Carbowax PEG 600) . Tech Spec. Pharmacopeial Grade	148.739
5.	Saccharin sodium Tech Spec. Pharmacopeial Grade	14.874
6.	Carmellose Sodium Tech Spec. Pharmacopeial Grade	74.370
7.	Sodium Lauryl Sulfate Tech Spec. Pharmacopeial Grade Brand Name Texapon K 12 or any other	92.962
8.	Precipitated Silica-MFIL -P	297.478
9.	Precipitate Silica – ABSIL 100	966.804
10.	Titanium Dioxide Tech Spec. Pharmacopeial Grade	22.311
11.	Mint Flavour	74.000


(Nand Lal)
Consultant
04-04-2016

DGFT(NC)

N. 7/373/15 - TSW D 4/4/16





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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510393709 dated 24.03.2015) for export of Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00270/AM-16/DES-4/546 dated 14.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty.in Kgs.
Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%)	One KG	Phenol	0.262
		Paraformaldehyde	0.034
		Caustic Potash	0.053

This has approval of the competent authority.


(O.P. Sharma)

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No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510393708 dated 24.03.2015) for export of Catalyst Containing 75.00% Polymethane Polyphenyl Isocyanate and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00271/AM-16/DES-4/544 dated 14.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty.in Kgs.
Catalyst Containing 75.00% Polymethane Polyphenyl Isocyanate	One KG	Polymethane Polyphenyl Isocyanate	0.75

This has approval of the competent authority.


(O.P. Sharma)

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Shri K.K. Mushahary,
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No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510393733 dated 25.03.2015) for export of Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 60+/- 2%) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00272/AM-16/DES-4/507 dated 11.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty.in Kgs.
Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 60+/- 2%)	One KG	Phenol	0.4275
		DI Basic Ester	0.0471
		Paraformaldehyde	0.243

This has approval of the competent authority.


(O.P. Sharma)
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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Mccoy Soudal Sealants Adhesives & Foams Pvt. Ltd. for the import of raw material against the export of i) GP white sealant (280 ml) net weight 11061.15 kgs for 40443.000 number; 2) GP Clear/Trnslucent sealant (280 ml) net weight 11061.16 kgs for 40443.000 number; 3) GP Black sealant (280 ml) net weight 5530.44 kgs for 20221.000 number and 4) Silirub WSL + black sealant (300 ml) 2955.03 kgs for 7577.000 number for issue of advance licence (Licence No. 0510393956 dated 24.4.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/83/050/446/AM-16/DES-4/739 dated 10.11.2015 forwarded an application for issue of advance licence from M/s. Mccoy Soudal Sealants Adhesives & Foams Pvt. Ltd. for the import of raw material against the export of i) GP white sealant (280 ml) net weight 11061.15 kgs for 40443.000 number; 2) GP Clear/Trnslucent sealant (280 ml) net weight 11061.16 kgs for 40443.000 number; 3) GP Black sealant (280 ml) net weight 5530.44 kgs for 20221.000 number and 4) Silirub WSL + black sealant (300 ml) 2955.03 kgs for 7577.000 number for issue of advance licence (Licence No. 0510393956 dated 24.4.2015). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

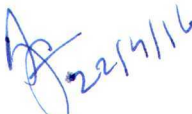
Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
GP white sealant (280 ml) net weight 11061.15 kgs for 40443.000 number	1 kg.	SLT 5400/5460 sealant acetoxo extended – white for 11614.220 kg	1.02 kg/kgs of the export product
GP Clear/Trnslucent sealant (280 ml) net weight 11061.16 kgs for 40443.000 number	1 kg.	SLT 5400/5460 sealant acetoxo extended – translucent/clear for 11614.220 kg	1.02 kg/kgs of the export product
GP Black sealant (280 ml) net weight 5530.44 kgs for 20221.000 number	1 kg.	SLT 5400/5460 sealant acetoxo extended – black for 5806.970 kg	1.02 kg/kgs of the export product
Silirub WSL + black sealant (300 ml) 2955.03 kgs for 7577.000 number	1 kg.	NEU 2400 silicone black for 3102.780 kg	1.02 kg/kgs of the export product

This has approval of the competent authority.


(O.P. Sharma)

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22/4/16

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-4713 (Polyoxyethylene Tridecyl Alcohol)

(Advance Authorization No. 1710006095 dated 24.04.2015)

Ref: U.O. No. 01/83/050/487/AM-16/DES-IV/855 dated 11.01.2016.

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-4713 (Polyoxyethylene Tridecyl Alcohol)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-4713 (Polyoxyethylene Tridecyl Alcohol)	1 kg	1. Ethylene Oxide	0.606 kg.
		2. ISO Tridecanol (Tridecyl Alcohol)	0.393 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated .03.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-32-AB (PEG Oleyl Amine).

(Advance Authorization No. 1710006124 dated 29.05.2015)

Ref: U.O. No. 01/83/050/507/AM-16/DES-IV/850 dated 08.01.2016.

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-32-AB (PEG Oleyl Amine).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-32-AB (PEG Oleyl Amine)	1 kg	1. Ethylene Oxide	0.2478 kg.
		2. Oleyl Amine	0.7521 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 4.03.2016



218/17

No.7/90/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization for the export of Stone Handicraft - M/s Stonemen Crafts India (P) Ltd.

Ref: DGFT U.O. No.01/83/050/501/AM-16/DES-IV

Advance Authorization No. : 0610038168 dated 03-06-2015

In this case, the firm has asked to import Plastic Pump (component) net to net basis and accordingly, the following norm is recommended:-

Export item no. 1 : Stone Handicraft (Lotion Dispenser with Plastic Pump)

Quantity : 1,00,000 numbers

Import items :

Sl. No.	Item description	Quantity recommended
1	Relevant Plastic Pump	Net to net


(Nand Lal)
Consultant
04-04-2016

DGFT(NC)

✓ No 7/90/16 - TSW on 5/4/16

Agm

263/17

No.7/94/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Printed Leaflets - M/s Noble Printing Press

Ref : DGFT UO. No.01/83/050/602/AM-16/DES-4

Adv. Auth. No. 0310797229 dt.14-07-2015

The case has been examined and taking cue from SION 1579, the following norm is recommended in this case :-

Export product: Printed Leaflets (printing on paper 25 to 200 GSM+/-10%)

Quantity : 1 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Relevant Printing Paper* (25 to 200 GSM+/-10%)	1.10 Kg / Kg content contained in export product
2.	Relevant Printing Ink	10 gms (value limited to 2% of FOB value of export)
3.	Pressure sensitive hot melt adhesives	0.005 Kg

(NOTE : GSM of the paper should match in export and import items.)


(NAND LAL)
Consultant
01-04-2016

DGFT(NC)

7/94/16 TS - M 11/4/16



264/17

No.7/108/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper)
- M/s Kaygee – Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/614/AM-16/DES-IV

Advance authorization No.0310797233 dated 14-07-2015

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (One side Silicon Coated Paper)
35 to 40 GSM+/- 10%

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram / Sq. Mt. of export product
3	Catalyst for Silicone	0.021 gram / Sq. Mt. of export product
4	Cross Linker for Silicone	0.0735 gram / Sq. Mt. of export product


(NAND LAL)
Consultant
01-04-2016

DGFT(NC)

No 7/108/16 - TSW m 1/7/16

7/9/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 6th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of Modified starch pregel starch, dextrid polysal KMC, Hydro, Polysal T, Polysal HT, Pal FLC, Dextrid LTE & Milstarch for issue of advance licence (Licence No. 0410160805 dated 15.07.2015) - reg

The undersigned is directed to refer to DGFT U.O. No. 01/83/050/539/AM-16/DES-4/934 dated 17.02.2016 forwarded an application for issue of advance licence from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of modified starch pregel starch, dextrid polystal KMC, Hydro, Polysal T, Polysal HT, Pal FLC, Dextrid LTE & Milstarch for issue of advance licence (Licence No. 0410160805 dated 15.07.2015) and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Modified starch pregel starch, dextrid polysal KMC, Hydro, Polysal T, Polysal HT, Pal FLC, Dextrid LTE & Milstarch	1 kg.	Tapioca starch super high grade (for industrial use only)	0.900

This has approval of the competent authority.


(O.P. Sharma)

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Shri K.K. Mushahary,
Foreign Trade Development Officer,
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Fax: 2306 2225/23061613



17
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No.7/91/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Application for issue of Advance Authorization against export of Rubberized Cork Sheets/ Block/ Frames Rolls Strips etc. - M/s Talbros Cork Products (P) Ltd.

Ref: DGFT U.O. No. 01/83/50/559/AM-16/DES-IV

Advance Authorization No. 0510394975 dated 17-07-2015

The case has been examined and the firm has claimed the wastage of 10%, but in the past for export of the same item 5% wastage was allowed in case of M/s Nu Cork Products (P) Ltd. dated 22-12-2015, accordingly, the following norms is recommended :-

Export Item: Rubberized Cork Sheets/ Block/ Frames Rolls Strips etc.(made of cork and rubber – containing cork between 35.61% to 37.69% - Brand Talbros

Quantity : 1,78,660 Kg

Import Item : Granulated Cork (0.5 to 2.0 mm standard)

Quantity : 68,752.83 Kg

(Subject to approval of TA(B))


(NAND LAL)
Consultant
07-04-2016

DGFT (NC)



283/17

No.7/113/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No.0310797648 dated 24-07-2015 - M/s New (India) Imaging Industries Pvt. Ltd.
Ref: DGFT UO. No.01/83/050/611/AM-16/ DES-4

The case has been examined and taking into consideration of size of paper to be cut from roll, the following norm is recommended on repeat basis:-

S.N o.	Export item	Quantity (Kg)	Import Item	Quantity recommended (Kg)
1	62/0- Coated Paper - rolls J-80270-2" Spool with one side not exceeding 1067MM and other side not exceeding by 35M in folded state GSM 95 (+/-10%)	1000.000	Coated Paper (J-80270) in Jumbo Roll GSM 95+/- 10%	1005.000
2	62/0- Coated Paper-rolls J-82270-2" Spool with one side not exceeding 914MM and other side not exceeding by 35M in folded state GSM 120(+/-10%)	800.000	Coated Paper (J-82270) in Jumbo Roll GSM 95+/- 10%	804.000
3	62/0- Coated Paper-rolls J-82270-2" Spool with one side not exceeding 610MM and other side not exceeding by 35M in folded state GSM 120 (+/-10%)	800.000	Coated Paper (J-82270) in Jumbo Roll GSM 120+/- 10%	804.000
4	62/0- Plain Paper PPC-bond on 3" spool with one side not exceeding 914 mm and ther other side not exceeding 150M in folded state GSM 90 (+/-10%)	6000.000	Plain Paper-PPC-bond in jumbo Rolls of GSM 90 (+/-10%)	6030.000
5	62/0- Plain Paper PPC-bond on 3" spool with one side not exceeding 914 mm and ther other side not exceeding 150M in folded state GSM 90 (+/-10%)	2200.000	Plain Paper-PPC-bond in jumbo Rolls of GSM 90 (+/-10%)	2211.000
6	62/0- Natural Translucent/Tracing paper rolls 2" spool with one side not exceeding 914mm and other side not exceeding by 50M in folded state GSM 115 (+/- 10%)	1200.000	Natural Translucent/Tracing paper in jumbo rolls GSM 115 (+/- 10%)	1206.000
7	62/0- Natural Translucent/ Tracing paper rolls 2" spool with one side not exceeding 914mm and other side not exceeding by 100M in folded state GSM 115 (+/- 10%)	500.000	Natural Translucent/Tracing paper in jumbo rolls GSM 115 (+/- 10%)	502.000

DGFT(NC)

[Handwritten Signature]

[Handwritten Signature]

(NAND LAL)
Consultant
05-04-2016

No. 46011/90/2012
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

17
304
Repeat basis
8/898

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001.
Dated the September 9, 2015

OFFICE MEMORANDUM

Subject: Application from M/s Plastiblends India. Ltd for issue of advance licence (Licence No. 0310793344 dated 28/1/2015 for export of Polywhite Master batch for 50000.000 K.G and corresponding import-reg. 0310 79 7968 ch. 05.08.15)

The undersigned is directed to refer to U.O. No. 01/83/050/224/AM-16/DES 4/399 dated 28/7/2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorisation Application on the following basis.

Name of Export items (s)	Qty. in K.G	Name of import items (s)	Qty. in KG
POLYWHITE MASTER BATCH NET CONTENT ; 1) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE):1,800.000 KILOGRAM 2)RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTIONS MOULDING GRADE) :2,200.000 KILOGRAM 3) RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE) : 1,800.000 KILOGRAM 4) RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS : 3,437.505 KILOGRAM 5)TITANIUM DIOXIDE (RUTILE GRADE) :124.990 KILOGRAM 6)OPTICAL BRIGHTNER NAMELY LUBRICANT (PLASTIPET) :325.000 KILOGRAM 8) EXTENDER NAMELY CALCIUM CARBONATE : 28,500.000 KILOGRAM 9) EXTENDER NAMELY TALC : 11,750.000 KILOGRAM 10)ADDITIVE NAMELY ANTIOXIDANT ; 50.000 KILOGRAM	1	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 K.G K.G content in the export product
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 -do-
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 -do-
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 -do-
		TITANIUM DIOXIDE(RUTILE GRADE)	1.03 -do-
		OPTICAL BRIGHTNER	1.03 -do-
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 -do-
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 -do-
		EXTENDER NAMELY TALC	1.03 -do-
		ADDITIVE NAMELY ANTIOXIDANT	1.03 -do-


(O.P. Sharma)

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17/2
ASD

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Servo Packaging Ltd. for the import of raw material against the export of Plastic Master Batch - NW for issue of advance licence (Licence No. 2510004406 dated 06.08.2015) - reg

01/83/50/0066/AM-16

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/0066/AM-16/DES-4/927 dated 17.02.2016 forwarded an application for issue of advance licence from M/s. Servo Packaging Ltd. for the import of raw material against the export of Plastic Master Batch - NW for issue of advance licence (Licence No. 2510004406 dated 06.08.2015). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Plastic Master Batch - NW	1 kg.	Caco3 Filler Granules	0.95
		Polybuten - 0801M	0.05
		Additives - Zinc Stearate	0.009
		Optical Birghtener	0.001

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from Vishnu chemicals P. Ltd., for the import of raw material against the export of BASIC CHROMIUM SULPHATE

Ref: U.O. No. 01/82/050/00771/ AM-16/DES-3/1573 dated 15.01.2016

(Advance Authorizations No. 0910062711 dated 12.10.2015),

Vishnu chemicals P. Ltd., have submitted present applications for the import of raw material against the export of BASIC CHROMIUM SULPHATE. The manufacturing process involves mixing of Chrome Ore with Soda Ash and Roasting at around 1200C in rotary kiln, Sodium Chromate is formed. The process of roasting is got by burning of petcoke / anthracite coal in fuel burner of kiln. The Sodium Chromate is acidified with sulphuric acid to form Sodium Di-Chromate, which is further reacted with Sulphur Dioxide for form basic chromium sulphate. It is subsequently dried using steam obtained from Steam coal used in evaporators. In line with the earlier NC Decisions and further information furnished by the firm, the Department recommends the following norms for the present Advance Authorization application.

Item of export	Qty.	Item of import	Qty.
BASIC CHROMIUM SULPHATE	1 kg	1. CHROME ORE	0.635 kg
		2. SODA ASH	0.426 kg
		3.SULPHUR	0.150 kg
		4-FERROUS SULPHATE	0.037 kg
		5. PETCOKE / ANTHRACITE COAL	0.1275 kg
		6. STEAM COAL	0.1950 kg
		7. RELEVANT KRAFT PAPER BAGS/WOOD CUTS FOR PALLETS/NAILS FOR PALLETS	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

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Deptt. of C&PC U.O. No. 14010/19/2015-CH-II dated 01.03.2016

